

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 17.11.2000

OA No.517/2000

Santosh Kumar Anthony s/o F.P.Anthony r/o Quarter No. 241/E,
Railway Workshop Colony, Kota (Rajasthan).

.. Applicant

Versus

1. Union of India through the Secretary, Ministry of Railways,
New Delhi.
2. Railway Selection Board, Ajmer 2010 Mahru Marg, Ajmer through
its Chairman.
3. The General Manager (Establishment), Western Railway,
Churchgate, Mumbai.

.. Respondents

Mr.S.S.Ali, counsel for the applicant

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CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

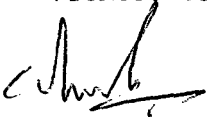
Order

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

Heard.

2. The learned counsel for the applicant submits that this matter is similar to the one already decided by this Tribunal on 10.11.2000 in OA No.378/1999. The concerned order has also been brought to our notice by the learned counsel for the applicant. By reading this order, we find that this matter is exactly ^{similar} to what we have already decided in OA No. 378/1999. By following the judgment/order in OA No.378/1999 dated 10.11.2000, we think it appropriate to pass the order as under:-

"Application is hereby dismissed. But in the circumstances,
without costs."


(N.P.NAWANI)
Adm.Member


(B.S.RAIKOTE)
Vice Chairman